

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**  
**SOUTHERN ZONE AT CHENNAI**  
**Original Application No. 269 of 2024**

**MEENAVA THANTHAI K.R. SELVARAJ KUMAR**  
**MEENAVAR NALA SANGAM**

(Registered under section 10 of the  
Tamil Nadu Societies Act, in SI.No.205  
of 2015 dated 26.06.2015)

Represented by its President,  
M.R. Thiyagarajan,  
S/o Late C. Rajalingam,  
Office at No.48, East Madha Church Street,  
Royapuram, Chennai-600 013.

...Applicants

**Vs**

- 1. UNION OF INDIA**  
Through the Secretary,  
Ministry of Environment and Forest,  
Indira Paryavaran Bhavan,  
Jor Bagh,  
New Delhi-110 003. & Ors.

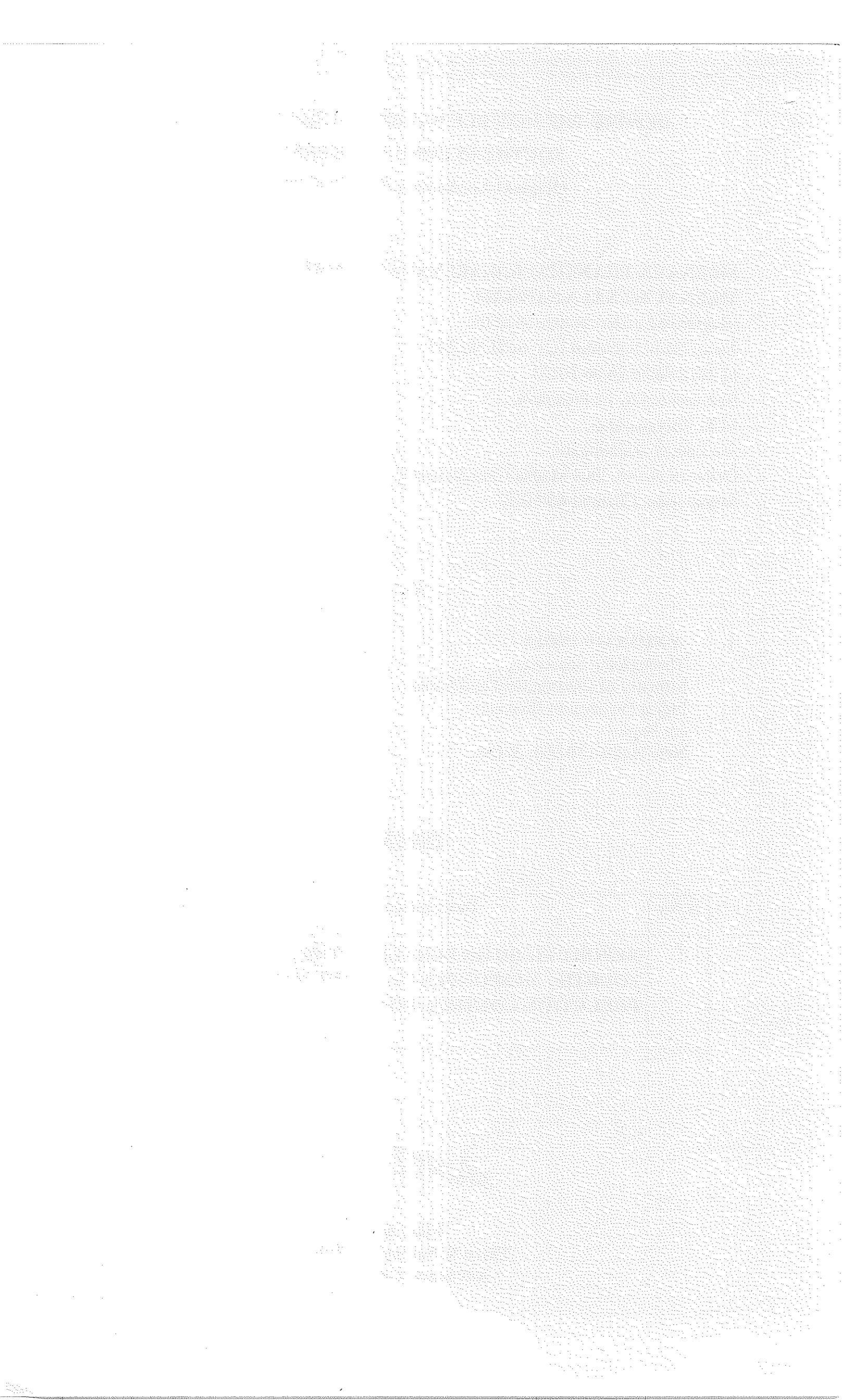
...Respondents

**INDEX**

<b>S.No</b>	<b>Description</b>	<b>Page No.</b>
1.	<b>REPORT FILED ON BEHALF OF THE FOURTH RESPONDENTS - TAMIL NADU POLLUTION CONTROL BOARD.</b>	<b>1 - 4</b>



**Filed by**  
**Thiru.S. Sai Sathya Jith,**  
**Advocate, Chennai.**



BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
SOUTHERN ZONE, CHENNAI  
O.A No. 269 of 2024

IN THE MATTER OF:

**MEENAVA THANTHAI K.R. SELVARAJ KUMAR**

**MEENAVAR NALA SANGAM**

(Registered under section 10 of the  
Tamil Nadu Societies Act, in SI.No.205  
of 2015 dated 26.06.2015)

Represented by its President,

M.R. Thiyagarajan,

S/o Late C. Rajalingam,

Office at No.48, East Madha Church Street,

Royapuram, Chennai-600 013.

Ph.9841590984,

[krtkarjun@gmail.com](mailto:krtkarjun@gmail.com).

....Applicants

Vs

**1. UNION OF INDIA**

Through the Secretary,  
Ministry of Environment and Forest,  
Indira Paryavaran Bhavan,  
Jor Bagh,  
New Delhi-110 003  
Ph.24695262/24695265  
email:-[secy-moef@nic.in](mailto:secy-moef@nic.in).

**2. TAMIL NADU STATE ENVIRONMENT IMPACT ASSESSMENT  
AUTHORITY**

Through the Chairman  
Ground Floor, PanagalMaligai,  
No.1 Jeenis Road, Saidapet, Chennai-600 015,  
Tamil Nadu.  
[mstnseiaa@yahoo.com](mailto:mstnseiaa@yahoo.com)

**3. TAMIL NADU STATE COASTAL ZONE MANAGEMENT AUTHORITY**

Through the Member Secretary,  
Panagal Building, Saidapet,  
Chennai-600 015.  
044-24336421  
[Indoe@nic.in](mailto:Indoe@nic.in), [tamilnadudoc@gmail.com](mailto:tamilnadudoc@gmail.com).

  
11/9/25  
JOINT CHIEF ENVIRONMENTAL ENGINEER  
TAMIL NADU POLLUTION CONTROL BOARD  
76, MOUNT SALAI, GUINDY,  
CHENNAI - 600 032.

**4. TAMIL NADU POLLUTION CONTROL BOARD,**

Through the Member Secretary,  
76, Mount Salai,  
Guindy, Chennai - 600 032  
[grievance@tnpcb.gov.in](mailto:grievance@tnpcb.gov.in)

**5. CHENNAI METROPOLITAN WATER SUPPLY  
& SEWERAGE BOARD**

Through the Managing Director,  
No. 1, Pumping Station Road,  
Chintadripet, Chennai-600 002  
044-2845 1300,  
[cmwssb@tn.gov.in](mailto:cmwssb@tn.gov.in).

.....Respondents.

**REPORT FILED ON BEHALF OF THE FOURTH RESPONDENTS -  
TAMIL NADU POLLUTION CONTROL BOARD.**

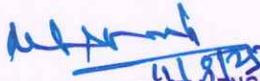
I, A. Shanmugam, S/o. Thiru,K,Arumugam, aged about 59 years, having office at No.76, Mount Salai, Guindy, Chennai-600 032, do hereby solemnly affirm and sincerely stated as follows:-

2. I submit that I am working as Joint Chief Environmental Engineer, Tamil Nadu Pollution Control Board, Chennai - 600032 and I am authorized to file this report on behalf of the Fourth Respondents, (TNPCB) and as such I am well acquainted with the facts of the case from the office records available in our office.
3. It is respectfully submitted that the applicant has filed this application with the following prayers:

*“a. Direct the Respondent No.5 to remove all the illegal structures from CRZ-IA erected for the setting up of Desalination plant at Survey No.208, Perur, East Coast Road, Chennai.*

*b. Direct the Respondent No.2 to initiate stringent action against the Respondent No.5 for the commencement of desalination plant without obtaining prior environmental clearance under the EIA Notification.*

*c. Direct penal action and impose environmental compensation including restitution of environment on Respondent Nos.5 for violating the rules laid down under the Environment Protection Act 1986, CRZ notification and EIA Notification, and inter-alia for loss of ecological*

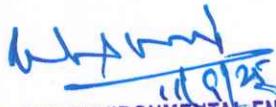
  
JOINT CHIEF ENVIRONMENTAL ENGINEER  
TAMIL NADU POLLUTION CONTROL BOARD  
76, MOUNT SALAI, GUNDIR,  
CHENNAI - 600 032.

*services foregone and costs to restore the damage done to the environment and ecology.*

*d. Direct the Respondent No.3 to revoke the clearance dated 25.10.2018 for the deliberate violation of the CRZ Clearance as well as the provisions of the CRZ Notification.*

*e. Pass any order or orders as this Hon'ble Tribunal may deem fit and appropriate in the facts and the circumstances of the present Application”.*

4. It is respectfully submitted that the prayers has not sought against the Tamil Nadu Pollution Control Board by the applicant before the Hon'ble National Green Tribunal, SZ, Chennai. However, to comply with the order passed by the Hon'ble Tribunal on 7.2.2025, to file the reply/reports by the respondents, the fourth respondent submits the report herein.
5. It is respectfully submitted that the inspection was conducted by the Officials of the fourth respondent (TNPCB) on 17.02.2025 and the Observations during the inspection are as follows:
  - a. The Chennai Metropolitan Water Sewage Supply Board was accorded CRZ clearance for setting up of 400 MLD capacity desalination plant based on sea water reverse osmosis in the proposed project site located in CRZ III and CRZ IV as per CZMP at Perur, East Coast Road, Chennai by the Ministry of Environment, Forest and Climate change vide Letter No.F.No.11-37/2016-IA-III dated 25.10.2018. The construction work for desalination plant was under progress.
  - b. CMWSSB has obtained Consent for Establishment from the 4<sup>th</sup> Respondent Board to produce Drinking water – 400 MLD vide Proceedings No.F.3483MMN/OL/DEE/TNPCB/MMN/W&A/2021 dated 20.11.2021 valid up to 31.03.2026 subject to the condition that the CMWSSB shall comply with the conditions imposed by MoEF,GOI in the CRZ Clearance issued vide letter F.No.11-37/2016-IA-III dated 25.10.2018.

  
 11/9/25  
 JOINT CHIEF ENVIRONMENTAL ENGINEER  
 TAMIL NADU POLLUTION CONTROL BOARD  
 76, MOUNT SALAI, GUINDY,  
 CHENNAI - 600 032.

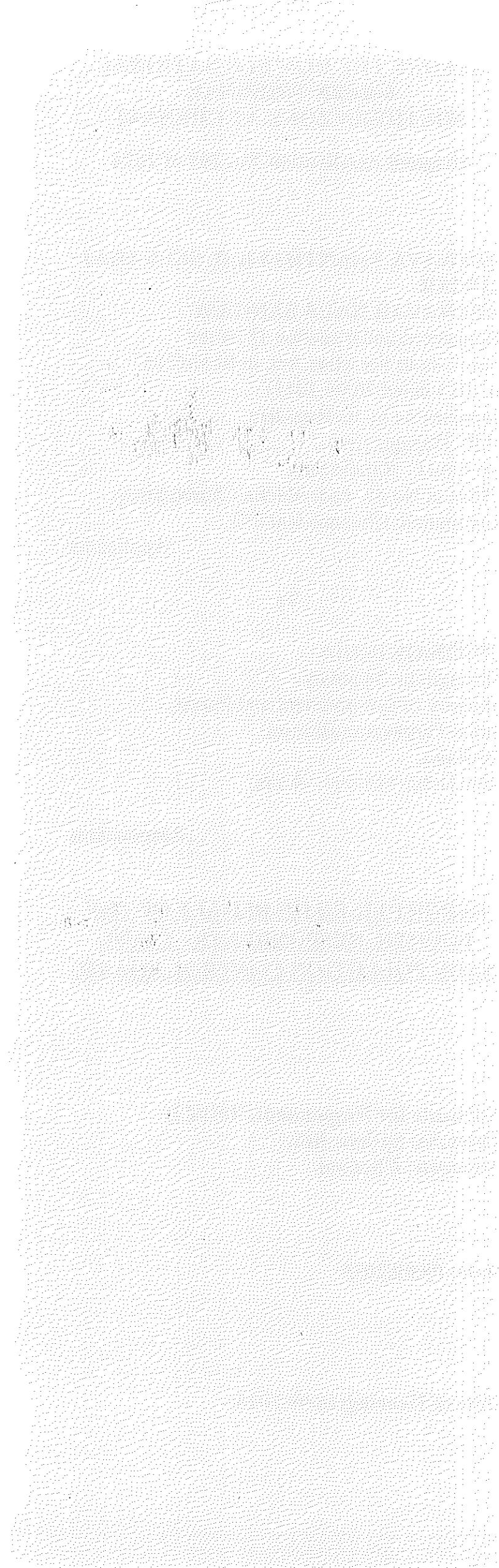
Therefore, it is humbly prayed that this Hon'ble National Green Tribunal, (Southern Zone) may be pleased to pass such order or further or other orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of this case and thus render justice.

*Anthony*  
*11/9/25*  
JOINT CHIEF ENVIRONMENTAL ENGINEER  
TAMIL NADU POLLUTION CONTROL BOARD  
76, MOUNT SALAI, GUINDY,  
CHENNAI - 600 032.

### VERIFICATION

I, A.Shanmugam, S/o. Thiru,K,Arumugam, working as *Joint* Chief Environmental Engineer, having office at No. 76, Mount Salai, Guindy, Chennai – 32, do hereby verify that the contents of above report are true to the best of my knowledge through records.

*Ashamugam*  
*11/9/25*  
JOINT CHIEF ENVIRONMENTAL ENGINEER  
TAMIL NADU POLLUTION CONTROL BOARD  
76, MOUNT SALAI, GUINDY,  
CHENNAI - 600 032.



**BEFORE THE HON'BLE NATIONAL  
GREEN TRIBUNAL  
SOUTHERN ZONE AT CHENNAI**

**Original Application No. 269 of 2024**

**MEENAVA THANTHAI K.R. SELVARAJ  
KUMAR**

**MEENAVAR NALA SANGAM**

(Registered under section 10 of the  
Tamil Nadu Societies Act, in SI.No.205  
of 2015 dated 26.06.2015)

Represented by its President,

M.R. Thiyagarajan,

S/o Late C. Rajalingam,

Office at No.48, East Madha Church Street,

Royapuram, Chennai-600 013.

...Applicants

**Vs**

**UNION OF INDIA**

Through the Secretary,

Ministry of Environment and Forest,

Indira Paryavaran Bhavan,

Jor Bagh,

New Delhi-110 003. & ors.

....Respondents

**REPORT FILED ON BEHALF OF THE  
FOURTH RESPONDENTS - TAMIL  
NADU POLLUTION CONTROL BOARD.**

**Advocate for Respondent: TNPCB**

**Thiru.Sai Sathya Jith,**

**Advocate, Chennai.**

**Date: 12.09.2025**

**Date of Hearing:18.09.2025**